CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 362/MP/2026

Subject	:	Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2024; the CERC (Indian Electricity Grid Code) Regulations, 2023; the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 as amended by the Second Amendment Regulations, 2025, and the PPA dated 5.1.2011, seeking adjudication of the dispute regarding non-payment of dues towards infirm power injected by Unit-I (660 MW) of the Buxar Thermal Power Project during the period from 21.08.2025 to 13.11.2025, direction for payment of ₹82.04 Crores along with LPS, and ancillary reliefs.
Petitioner	:	STPL
Respondent	:	BSPHCL and 2 others
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, STPL Shri Ayush Sharma, Advocate, STPL Shri Anand Shrivastava, Advocate, SBPDCL Shri Shivam Sinha, Advocate, SBPDCL Shri Mudassir, Advocate, SBPDCL Ms. Roshi Surele, Advocate, SBPDCL

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that, despite service of notice, none of the Respondents had filed their reply to the Petition. Learned counsel further submitted that the Respondent, NBPDCL, had deposited 50% of the amount, without prejudice to the outcome of the proceedings, and that the Petitioner was awaiting payment of the remaining 50% from the Respondent, SBPDCL. The learned counsel requested that the Petitioner be permitted to place the subsequent developments on record by way of an affidavit.

3. The learned counsel appearing for the Respondent, SBPDCL, sought time to file its reply to the Petition.

4. The Commission, after hearing the parties, permitted the Petitioner to file an affidavit placing the subsequent developments in the matter on record, on or before **20.11.2026**. The Respondents were permitted to file their replies to the Petition on or

before **4.12.2026**, after serving copies on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026**.

5. The Petition shall be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)